

**Import and supply of colour TV components.**

2134. SHRI INDRAJIT GUPTA:

SHRIMATI GEETA MUKHERJEE:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a number of leading manufacturers of Colour TV from various countries had been in Delhi and held talks with the Government to finalise deals for supply of colour TV components;

(b) if so, the details and outcome thereof;

(c) whether any specified policy has been finalised regarding the import and supply of these components to the manufacturers; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) Leading manufacturers of CTV sets in the world had made offers to Electronics Trade and Technology Development Corporation (ETTDC) and some of them also had sent their representatives to Delhi for discussion and demonstration at ETTDC.

(b) to (d). Negotiations were carried out in connection with the procurement of the components package for the purpose of colour TV manufacture for Asian Games.

Four criteria were kept in mind:

(a) Minimum foreign exchange drain not exceeding Rs. 1,250/- per set.

(b) Delivery within last week of September latest, starting from, however, first week of September.

(c) Suppliers to commit technical help to the proposed manufacturers.

(d) Availability of enough information to take a decision. Based on the above, ETTDC is offering two types of packs namely:

(a) packs at US \$ 123/128 from Far-Eastern sources. Based on turret type VHF Tuner.

(b) packs at US \$ 128 (approximately) from European sources including electronic tuner.

The distribution would be 50 per cent each in the above two categories.

**Exploitation of construction workers and labourers.**

2135. SHRI AMAR ROYAPRAHDAN: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that construction labourers and workers are being exploited by the contractors and other agencies in the country; and

(b) if so, what steps Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) and (b). Yes, Sir. Government have received complaints from time to time regarding exploitation of construction workers by the contractors. Wherever the complaints relate to violation of Labour Laws, they are promptly investigated and corrective measures taken under the provisions of the relevant Act, in cases where a State Government happens to be the appropriate Government under the Law, the complaints are forwarded to them for necessary action.

**Equitable distribution of major raw materials among States**

2136. SHRI AMAR ROYAPRAHDAN: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that a proposal has been sent by the Chief Minister of West Bengal for controlling